

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 202
IB-795/ND/2020**

**IN THE MATTER OF:
Gayatri Steels**

...PETITIONER

Vs

M/s ASPG Infrastructure Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 14.09.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Prateek Gupta, Advocate
For the Respondent/Corporate Debtor :Mr. Rachit Ranjan, Advocate**

ORDER

Heard the submissions made by the counsel for the petitioner/operational creditor. Mr. Rachit Ranjan, Advocate has appeared on behalf of the corporate debtor. The counsel is directed to file his vakalatnama within two days. The counsel for the petitioner/operational creditor is directed to once again submit a copy of the petition as filed in the Tribunal within next three days on the counsel for the respondent/corporate debtor. The counsel for the corporate debtor is directed to file his reply within a week from the date of receipt of copies of the petition from the counsel of the operational creditor. Let the matter be listed on 25th September, 2020.

- sd -

**(V.K. Subburaj)
Member (T)**

- sd -

**(P.S.N. Prasad)
Member (J)**

(Annu)